

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102
C.P. (IB)/124(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India
Vs
Ramniwas Dhoot

.....Applicant

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vatsal Trivedi, Adv.
For the Respondent :

ORDER

This is an application filed by the Applicant / Financial Creditor under Section 95 of the Insolvency and Bankruptcy Code, 2016 for initiation of Insolvency Resolution Process in terms of in terms of Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtor) Rules, 2019 against the Respondent/Personal Guarantor of corporate debtor. Learned Counsel for the Applicant / Financial Creditor submitted that an advance copy has already been served upon the Respondent / Personal Guarantor as well as Corporate Debtor.

Heard, Learned Counsel for the Applicant / Financial Creditor and perused the records.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)